

or not, not to the bureaucrat but to the artists, and on that I do not think there can be any difference of opinion as far as this House is concerned.

In that context, I should like to come to the last point and there I shall refer to the objection raised. If cabaret is shown, if smugglers' activities are shown and the ferocity is displayed only in order to play to the gallery it might appear to be a vulgar thing and it will be a vulgar thing. All that is happening as my friend Mr. Nahata has rightly pointed out. It is only because a few private financiers, who control the production of films produce films for profits, but they do not produce beautiful pieces of art. The remedy lies in removing a mal-adjustment in the film industry. They should be completely removed and a balance should be struck and proper guidance should be given even for financial motivations. Then the moralist will not have to draw wrong lessons; they may not have to strengthen the censor machinery. They have to strengthen the machinery of art. Art has to become a pivotal point of the entire machinery and not a few Government bureaucrats, in which case, possibly all this controversy arising out of the Bill will end. My second point, therefore, is that since the machinery provided for the Bill will not be able to fulfil this basic task, this House should throwout this Bill lock stock and barrel.

SHRI N. K. SANGHI (Jalore) This Bill has given us a chance to discuss the film industry. Much of my work, has been lightened by what Prof. Mukherjee and Shri Nahata said regarding the background of the film industry. So much has been said about censorship in India that I do not want to go into that aspect. This matter was discussed by the committee consisting of knowledge people under the Chairmanship of Mr. Khosla who took marathon evidence in this matter and that committee has come to certain conclusions. There were also certain Members and I think their opinion has to be considered.

It has been stated that in film industry there is glamour, dazzling lights, showmanship and everything. On the other side the industry has poverty, qualor and hunger as also the pitiable life of the workers in the film industry. Unless we achieved some cohesion between these two—the glamour on one side and pitiable conditions on the other side. I do not think any rapport can be there. Shri Gujral is heading the Ministry and he has understanding and involvement in the industry. We expected a somewhat response from him. In 1969 when I discussed the matter of formation of the film council Shri Gujral was good enough to give an assurance on the floor of the House that this council would come very soon. Unfortunately five years have passed, but nothing has been done. Two years ago, on a private Member's resolution we discussed labour relations in the film industry and the Labour Minister gave us an assurance that legislation was coming. Again nothing has been done. We do not know in which way the industry is being tackled.

In the context of this Bill it is better to go into the history of censorship in this country. The original Act was passed in 1898 in this country. In 1952 an Act was passed and a board of censors was set up. In 1958 they provided two categories of films (U) and (A).

MR DEPUTY SPEAKER: You may continue your speech on the next occasion. We shall now take up Private Members Business.

15.29 hrs.

WORKMEN'S COMPENSATION (AMENDMENT) BILL*

[AMENDMENT OF SECTIONS 2, 3 ETC.]

SHRI P. M. MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

*Published in Gazette of India, Extraordinary, Part II, section 2, dated 22-2-74.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Workmen's Compensation Act, 1973".

The motion was adopted.

SHRI P. M. MEHTA: I introduce the Bill.

15.30 hrs.

PAYMENT OF WAGLS (AMENDMENT BILL

[AMENDMENT OF SECTIONS 1, 2 etc.]

SHRI P. M. MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936".

The motion was adopted.

SHRI P. M. MEHTA: I introduce the Bill.

15.30½ hrs.

FACTORIES (AMENDMENT) BILL

[AMENDMENT OF SECTIONS 8, 9 ETC.]

SHRI P. M. MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Factories Act, 1948.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948".

The motion was adopted.

SHRI P. M. MEHTA: I introduce the Bill.

15.31 hrs.

PAYMENT OF BONUS (AMENDMENT BILL)

[AMENDMENT OF SECTIONS 1, 2 ETC.]

SHRI P. M. MEHTA (Bhavnagar): I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965".

The motion was adopted.

SHRI P. M. MEHTA: I introduce the Bill.

15.32 hrs.

REMOVAL OF DISPARITIES AND CONCENTRATION OF WEALTH BILL

by Shri K. Lakkappa—contd.

MR. DEPUTY-SPEAKER: We now take up further consideration of the Bill of Shri Lakkappa on removal of disparities and concentration of wealth. Out of the two hours allotted 45 minutes were taken and the balance is one hour and forty-five minutes.